

15.33 hrs.

**PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

Thirty-Ninth Report

[English]

SHRI K. PRADHANI (Nowrangpur) : I beg to move:

"That this House do agree with the Thirty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 3rd May, 1995."

MR. DEPUTY-SPEAKER : The question is :

"That this House do agree with the Thirty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 3rd May, 1995."

The motion was adopted.

MR. DEPUTY-SPEAKER: We will now take up the Private Members' Business. Bills to be introduced.

15.34 hrs.

Electrotherapy System of Medicine (Recognition) Bill

[Translation]

SHRIMATI SAROJ DUBEY (Allahabad) : Sir, I beg to move for leave to introduce a Bill to provide for the recognition of electrotherapy system of medicine and for matters connected therewith or incidental thereto."

[English]

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the recognition of electrotherapy system of medicine and for matters connected therewith or incidental thereto."

The motion was adopted.

[Translation]

SHRIMATI SURAJ DUBEY : Sir, I introduce the Bill.

15.35 hrs.

**CONSTITUTION (SCHEDULED TRIBES) ORDER
(AMENDMENT) BILL***

(Amendment of the Schedule)

[English]

SHRI VILAS MUTTEMWAR (Chimur) : Sir, I beg to

Published in the Gazette of India, Extraordinary Pt-II, Section-2 dated 5.5.95.

move for leave to introduce a Bill further to amend the Constitution (Scheduled Tribes) Order, 1950.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution (Scheduled Tribes) Order, 1950."

The motion was adopted.

SHRI VILAS MUTTEMWAR : I introduce the Bill.

15.36 hrs.

**Safai Karamcharis Small Scale Industries
Development Corporation on Bill****

[Translation]

SHRI MANGAL RAM PREMI (Bijnor) : I beg to move for leave to introduce a Bill to establish and incorporate a Safai Karamchari's Small Scale Industries Development Corporation for the promotion of economic development of Safai Karamcharis and for matters concerned therewith or incidental thereto."

[English]

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to establish and incorporate a Safai Karamcharis Small Scale Industries Development Corporation for the promotion of economic development of Safai Karamcharis and for matters connected therewith or incidental thereto."

The motion was adopted.

[Translation]

SHRI MANGAL RAM PREMI : Sir, (Introduce the Bill.

15.37 hrs.

[English]

**Scheduled Castes and Scheduled Tribes
(Prevention of Atrocities) Amendment Bill****

(Insertion of new Section 9A)

[Translation]

SHRI SURENDRA PAL PATHAK (Shahabad) : I beg to move for leave to introduce a Bill to amend the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities Act, 1989)".

** Published in the Gazette of India, Extraordinary Pt-II, Section-2 dated 5.5.95.

[English]

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to amend the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989."

The motion was adopted.

[Translation]

SHRI SURENDRA PAL PATHAK : Sir, I introduce the Bill.

15.38 hrs.

RESERVATION OF POSTS FOR SCHEDULED CASTES AND SCHEDULED TRIBES (IN GOVERNMENT SERVICES) BILL - CONTD.

[English]

MR. DEPUTY-SPEAKER : Now, the House will take up Item No. 13 - Further consideration of the following motion moved by Dr. P. Vallal Peruman on the 9th December, 1994, namely :

"That the Bill to provide for reservation of posts for Scheduled Castes and Scheduled Tribes in higher category of posts in Government Services, be taken into consideration."

Shri Ramashraya Prasad Singh ... not here.

Shri Gopi Nath Gajapathi.

SHRI GOPI NATH GAJAPATHI (Berhampur) : Mr. Deputy-Speaker, Sir, as can be clearly seen from the existing conditions, there is reservation for Scheduled Castes and Scheduled Tribes in Government Services in lower and middle level posts only. There has been a great demand from several quarters for reservation of posts and appointments for them in senior posts as well. In order to protect their interests and to boost their morale, our esteemed colleague Dr. Vallal Peruman has brought forward a proposal that 15 per cent and 7.5 per cent of the total number of posts at senior levels should be reserved for Scheduled Castes and Scheduled Tribes respectively in Government Services. At present, however, reservation of posts for Scheduled Castes and Scheduled Tribes is based on their population which was recorded decades back. He logically argues that there should be proportionate increase in percentage of posts reserved for them according to the proportion of their population to the total population as recorded in every census.

Of course, during recent years, there has been a perceptible change in the politico-administrative culture that, at least, some top bureaucrats, ambitious as they are, becoming a part of the power structure with personal loyalty to the political leadership and overlooking a dozen or more senior officers in making important appointments, has become common even as honest officers with traditional bureaucratic commitment are neglected and relegated to the background.

Now, the proposal to please certain sections of the society notwithstanding the fact that this kind of favouritism is bound to seriously affect the morale of the Services.

Owing to the Mandal formula and a big support it has received from various political parties, for the first time, a 27 per cent reservation is going to be made in the Civil Services from the current year in favour of the Backward Classes apart from the usual reservations to the Scheduled Castes and the Scheduled Tribes. The stamp of approval by the Supreme Court to the proposal has made it binding. The total number of vacancies that arise in all these Services put together does not exceed 600 for the entire country and it would have been better if the higher Civil Services, at least, were left out of the reservation arena. It would look odd that some persons obtaining lower ranks be selected in preference to the others, who are much higher rank-wise, especially, when all of them write a common examination. But political compulsions have weighed heavily with the Government and in any case it is too late now to reverse the process. The effect of the reservation policy is to bring into the Services, persons with diverse social and cultural preferences, thereby introducing a certain heterogeneity which may make for greater responsiveness though it also creates tensions.

The Kothari Committee on Recruitment Policy and Selection Methods went on record that a considerable number of administrators and others who met the Committee, expressed the view that the upper age limit should not exceed 24 years. A higher age limit would be welcome only to the extent to which it gives an opportunity to the late blossomers and others, who wish to pursue higher academic studies or obtain specialisation in a subject of their choice to enter service careers.

Public administration has become a speciality calling for high skills enhancing the concessions will only compromise merit and encourage mediocrity. It is also true that tribal tendencies such as caste favouritism regional and long-standing affiliations openly advocated and practised by interested politicians have also infected the Services. An experienced administrator and